Hostels for SC/ST students of engineering colleges

2928. SHRI MOHD. ALI KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has introduced any scheme specifically for providing funds for construction of hostels for SC and ST students in engineering colleges;

(b) if so, the details thereof; and

(c) the details of institutes which have been provided the funds, so far?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (c) The All India Council for Technical Education (AICTE) operates a scheme for providing assistance to Government/Government-aided engineering colleges/University Departments, which have been in existence for the last five years, for construction of hostels for students/researchers belonging to Scheduled Caste (SC)/Scheduled Tribe (ST) categories. To avail the benefits of the scheme, the institute must have more than 150 SC/ST students on roll during last three years (except the institutes located in North-East India). The State-wise details of the beneficiary institutes is available at *https://www.aicte-india.org/sites/default/files/S4127%20%20.*

Private and deemed universities

2929. DR. ASHOK BAJPAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether private and deemed universities function satisfactorily as per the norms of UGC;

(b) if so, whether more universities in private sector would be permitted;

(c) whether some proposals are pending with Government for approval as private university; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (d) At present, Private Universities are regulated by University Grants Commission (UGC) as per the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003. These Regulations contain provisions to ensure quality and standard of education in Private Universities. Private Universities are established by the Act of respective State Legislatures. UGC

includes the name of Private University in its list after receipt of copy of the State Act. Therefore, no proposal is pending with Central Government for approval of Private University.

Similarly, Deemed to be Universities are declared by the Central Government, on the advice of UGC, under Section 3 of the UGC Act, 1956. Deemed to be Universities are regulated by the UGC (Institutions Deemed to be Universities) Regulations, 2019. These Regulations provide the eligibility criteria and procedure for declaration of an Institution as Deemed to be University as well as the provision to ensure quality and standard of education in these Institutions.

Norms in research and infrastructure

2930. DR. L. HANUMANTHAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number and details of universities which meet the norms in research and infrastructure as per UGC survey; and

(b) the measure taken by Government to improve other universities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) The University Grants Commission (UGC) has informed that, during the process of accreditation of Universities by National Assessment and Accreditation Council (NAAC), two out of seven criteria of evaluation, focuses on research and infrastructure. These are criteria on research consultancy and criteria on infrastructure.

The Status of NAAC accredited universities are as under:–

No. of Universities	Grade
205	A
127	B
9	C

(b) UGC provides financial support to universities under its various schemes for the development of infrastructure and research. Ministry of Human Resource Development (MHRD) also provides financial support for infrastructure development to universities under Higher Education Financing Agency (HEFA).